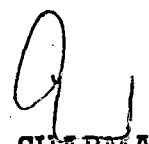


**In The Central Administrative Tribunal
Jaipur Bench, Jaipur**

M.A. No. 40/96
OA/TA/MP. No. OA No. 483/96 1996

①

Abdul Sattar Versus Union of India

Date of Order	Orders
4.9.96	Mr. U.D. Sharma - Counsel for applicant. Mr. K.N. Shrimal - Counsel for respondents. At the request of the parties may be listed for ^{Admission} Admission on 18.9.96.  (O. P. SHARMA) Administrative Member  (GOPAL KRISHNA) Vice Chairman (J)
15.9.96	MA NO. 40/96 (OA NO. 483/96) Mr. U.D. Sharma, counsel for the applicant Mr. K.N. Shrimal, Counsel for the respondents This is a Misc. Application filed by the Union of India & other official respondents in OA No. 483/94, Abdul Sattar vs. Union of India and others, seeking extension of time of further 3 months for implementing the directions of the Tribunal given on 8-1-96 while disposing of the aforesaid OA. It is seen that earlier also, the Union of India and other official respondents has sought extension of time for 3 months for implementing the order of the Tribunal. That time was granted by order dated 22-5-96. We do not see any justification for grant of further time for implementing the order of the Tribunal which contains a simple direction of disposing of the representation of the applicant. The MA is therefore ^{therefore} dismissed.  (RATTAN PRAKASH) Judicial Member  (J.P. SHARMA) Administrative Member

Copy of order
Issued to U.D. Sharma & K.N. Shrimal
Vice 50330
At 50331
30.9.96